

GOVERNMENT OF INDIA
 CENTRAL BOARD OF DIRECT TAXES
 NEW DELHI: DATED THE 11th May, 1978.

NOTIFICATION
(INCOME TAX)

No. 2289 (F.No. 157/8/78-IT(AI)): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendments to the Notification No. 679 (F.No. 157/2/74-IT(AI)) dated 20th July, 1974 as amended from time to time.

The entries appearing against Sl.No.5-B shall be substituted by the following.

SCHEDULE

COMMISSIONER OF INCOMETAX	HEADQUARTERS	JURISDICTION
(1)	(2)	(3)
5-A, Bombay City-III.	Bombay.	1. Companies Circle-III. 2. Foreign Companies Circle-II. 3. X-Ward dealing with cases of all persons carrying on business as road transport operators and all cases assigned by any order or orders under the provisions of the I.T. Act, 1961 of the assesseses having their principal place of business or profession in the territorial jurisdiction of the C.I.T., Bombay City-III, Bombay, and who are assessed or assessable in Commissioner of Income-tax, Bombay City-III Charge, Bombay, or assesses whose cases are specifically assigned to the charge of the C.I.T., Bombay City-III, Bombay, by virtue of any order or orders passed under the provisions of the Income-tax Act, 1961, or under the corresponding provisions of the Indian Income-tax Act, 1922, and any other provisions of Income-tax Act, 1961. Professional Circle dealing with cases of all persons engaged in the carrying on of medical